

**GOVERNMENT OF INDIA  
LABOUR  
LOK SABHA**

STARRED QUESTION NO:377  
ANSWERED ON:18.08.2003  
CHILD LABOUR COURTS  
SHIVAJI VITHALRAO KAMBLE

**Will the Minister of LABOUR be pleased to state:**

- (a) whether the Government have set up additional child labour courts/industrial tribunals and lok adalats to dispose of the cases relating to child labour expeditiously;
- (b) if so, the details thereof during the last two years;
- (c) the number of cases disposed of by the courts and the number of cases lying pending as on June 2003, State-wise; and
- (d) the steps taken by the Government for speedy disposal of pending cases?

**Answer**

MINISTER OF LABOUR (SHRI SAHIB SINGH VERMA)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION No. 377 FOR ANSWER ON 18. REGARDING `CHILD LABOUR COURTS`.

(a) & (b): No, Sir. Section 17 of the Child Labour (Prohibition & Regulation) Act, 1986 has empowered the State Governments and other appropriate agencies for enforcement of the Act. The Act prohibits employment of children under the age of 14 in certain occupations and processes contained in Schedule - A & B of the Act.

(c): The details are at Annexure.

(d): The State Governments are requested from time to time to pursue the cases pending in various courts vigorously.

**ANNEXURE**

ANNEXURE REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION No. 377 FOR ANSWER ON 18.08.03 REGARDING `CHILD LABOUR COURTS`

State-wise Statistics (Provisional) #

Act : Child Labour (Prohibition & Regulation) Act 1986 For the Year : 2002

State/ UTs   Prosecutions   Convictions   Acquittals

Assam	0	0	0
Bihar	307	0	0
Chandigarh	0	0	0
Chhatisgarh	17	0	2
Daman and Diu	0	0	0
Delhi	22	0	0
Dadra and Nagar Haveli	0	0	0
Goa	0	0	0
Gujarat	2	5	0
Haryana	0	0	0
Lakshadweep	0	0	0
Meghalaya	0	0	0
Punjab	0	0	0
Tamil Nadu	60	9	12
Tripura	0	0	0
Uttaranchal	0	0	7
Uttar Pradesh	70	12	25
Total	478	26	46

# = based on reports received from States and Union Territories.  
0 = Nil information reported by States/ UTs.  
+ = Information from other States/ UTs awaited.

ANNEXURE (Contd.)

State-wise Statistics (Provisional) #

Act : Child Labour (Prohibition & Regulation) Act 1986

For the Year : 2003 Up to 31.05.2003

State/ UTs Prosecution Convictions Acquittals

Arunachal Pradesh	0	0	0
Bihar	354	0	0
Chandigarh	0	0	0
Daman & Diu	0	0	0
Goa	0	4	3
Gujarat	7	3	5
Haryana	11	23	0
Himachal Pradesh	3	3	0

Karnataka	300	56	0
Kerala	1	1	0
Maharashtra	0	0	0
Meghalaya	0	0	0
Mizoram	0	0	0
Orissa	1	0	20
Pondicherry U.T.	0	0	0
Rajasthan	55	57	92
Sikkim	0	0	0
Tamil Nadu	808	127	48
Tripura	0	0	0
Uttaranchal	3	4	13

Total 1543 278 181

# = based on reports received from States and Union Territories.  
0 = Nil information reported by States/ UTs.  
+ = Information from other States/ UTs awaited.